

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 18th of November, 2024

S.O .- **541** In exercise of the powers conferred under sub-section (1) of Section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoints Sh. Mohd. Saleem, Naib Tehsildar, Mishriwala to be the Executive Magistrates, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Jammu.

By Order of the Government of Jammu and Kashmir.

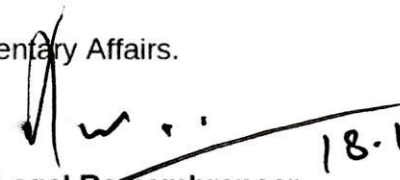
Sd/-
(Achal Sethi)
Secretary to Government

No. LAW-Powr/27/2022-10

Dated: - 18 - 11-2024

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu
- 3) Secretary to Government, Revenue Department.
- 4) District Magistrate, Jammu.
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) Concerned Officer.
- 7) SO section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website


Deputy Legal Remembrancer
Department of Law, Justice and P.A

18.11.2024